

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.  
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Date of Decision: 22.12.1993.

OA 701/93

GULAB CHAND JAT ... APPLICANT.

v/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).  
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI D.V. THOLIA.

For the Respondents ... ---

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Gulab Chand Jat has moved this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the respondents be directed to make the applicant regular in service on the post of Driver and to grant the pay of the post to him.

2. We have heard the learned counsel for the applicant. The case of the applicant is that he was appointed on 22.11.85 on the post of Driver of light and heavy vehicles in the office of the Divisional Engineer Telecommunications, Microwave Maintenance, Jaipur. He is presently working as Driver under the respondent No.3, who has issued a certificate to this effect on 10.12.91. Since the applicant has worked for about 8 years under the respondents, he claims ~~to grant~~ of temporary status and the benefit of the regular pay scale. It is contended on his behalf that the respondents have time and again recommended the matter of the applicant for grant of temporary status and for the regularisation of his services. However, the applicant is presently getting Rs.60.80 per day. The learned counsel for the applicant has drawn out attention to the representations made by the applicant vide Annexure A-2 dated 27.6.93, Annexure A-3 dated 2.7.93 and reminder made vide Annexure A-4 dated 2.9.93. The learned counsel for the applicant wants that these representations be disposed of by the respondents within a month.

3. We, therefore, dispose of this OA with the following directions :

- i) The respondents are directed to dispose of the representations already made by the applicant vide Annexure A-2 dated 27.6.93 and Annexure A-3 dated 2.7.93 in accordance with the rules, instructions and guidelines on the subject through a speaking order within a period of one month from the date of receipt of a copy of this order.
- ii) The applicant shall be at liberty to file a fresh OA, if so advised, after a decision has been taken on his representations.

( O.P. SHARMA )  
MEMBER (A)

Gopalkrishna  
( GOPAL KRISHNA )  
MEMBER (J)